

**Amendment of Rule 19(9) of
Memorandum of Association and
Rules of KVS**

4210. SHRI RAGHAVJI:
SHRI GOVINDRAM MIRI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the answer to Unstarred Question 2057, Starred Question 266 given in the Rajya Sabha on 3rd July, 1998 and that of Unstarred Question 288 given on 22nd November, 1996 and state:

(a) whether the decision to amend Rule 19(9) of the Memorandum of Association and Rules of Kendriya Vidyalaya Sangathan arrived at by the Board of Governors of KVS in its meeting held on 6th September, 1993 was again approved by none other than the Board of Governors itself in its meeting of 8th November, 1996;

(b) if so, whether nominations made on 10th January, 1996 and referred to in part (c) of the reply to Unstarred Question 2057 of 3rd July, 1998 had been made prior to the approval of the decision on 8th November, 1996; and

(c) if so, legality and validity of the nominations?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) Rule 19 of the Kendriya Vidyalaya Sangathan (KVS) Rule, which deals with the composition of the Board of Governors, was amended to provide for nominations to SCs/STs and also to Army, Navy, Air Force and Chairman, Central Board of Secondary Education on the Board of Governors in these meetings.

(d) and (c) The nominations in question made by the Government of India prior to the issue of the notification conveying deletion of the relevant Rules were for a specific period of 3 years and the members so nominated will continue till the expiry of their term.

**Nefarious Activities in Agra's Historical
Monuments**

4211. SHRI RAJNATH SINGH 'SURYA': Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn to the news-item published in Amar-Ujala dated 9th March, 1997 captioned 'large scale ticket re-sale at Taj Mahal' and news-item captioned 'theft of Swarn Kalash' worth crores of Rupees from Khas Mahal published in 'Aaj' dated 7th May, 1998 and news-item captioned "Theft of 'Swarn Kalash'" from the tomb of sheikh Salim Chisti" published in Amar Ujala dated 6th July, 1997;

(b) if so, what is the reaction of Government in the matter; and

(c) the steps taken by Government to stop such nefarious activities in Agra's historical monuments of world fame?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) Yes, Sir, except that no news-item as stated was published in the 7th May, 1998 edition of 'Aaj' from Agra.

(b) and (c) The officials responsible for issue and checking of tickets at the Taj Mahal are rotated and are also subject to surprise checks. A detachment of police is also posted at the entry and exit points at the monument for security checks.

At Salim Chishti's tomb at Fatehpur Sikri, from where the 'Kalash' was stolen, the Archaeological survey of India has deployed watch and ward round the clock. Armed police quardş have also similarly been deployed at this site by the State Government.

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